FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF **CITYSTAR INFRASTRUCTURES LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Citystar Infrastructures Limited
2.	Date of incorporation of corporate debtor	9th July 1991
3.	Authority under which corporate debtor is incorporated / registered	ROC- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101WB1991PLC052250
5.	Address of the registered office and principal office (if any) of corporate debtor	5 Gorky Terrace, 2nd Floor, Kolkata, West Bengal, India-- 700017
6.	Insolvency commencement date in respect of corporate debtor	24th October 2024. Subsequently, the Hon'ble NCLAT in Company Appeal (AT) (Insolvency) No 2018 of 2024 passed an order directing that no further steps shall be taken in pursuance of the admission Order dated 29.10.2024. Ultimately, vide order dated 29.08.2025 appeal has been dismissed and proceedings before the Ld. NCLT, Kolkata Bench has been revived.
7.	Estimated date of closure of insolvency resolution process	20th February 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal IBBI/IPA-001/IP-P00743/2017-2018/11249
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Nicco House, 1st Floor, 2 Hare Street, Room No. 29, Kolkata -700001 adityatibre@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Nicco House, 1st Floor, 2 Hare Street, Room No. 29, Kolkata -700001 Email – cirp.citystar@gmail.com
11.	Last date for submission of claims	9th September 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Citystar Infrastructures Limited** on 24th October, 2024.

The creditors of **Citystar Infrastructures Limited**, were called upon to submit their claims with proof on or before 7th November 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. **Subsequently,** the Hon'ble NCLAT **in Company Appeal (AT) (Insolvency) N**o 2018 of 2024 **passed an order directing** that no further steps shall be taken in pursuance of the admission Order dated 29.10.2024**. Ultimately,** vide order dated 29.08.2025 **appeal has been dismissed and proceedings before the Ld. NCLT, Kolkata Bench has been revived.**

The creditors of **Citystar Infrastructures Limited**, are hereby called upon again to submit their claims with proof on or before 9th September 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 03/09/2025
Place: Kolkata

Aditya Kumar Tibrewal
Interim Resolution Professional
IBBI/IPA-001/IP-P00743/2017-2018/11249

3/9/25

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF CITYSTAR INFRASTRUCTURES LIMITED

	RELEVANT PARTICULARS	
1.	Name of corporate debtor	Citystar Infrastructures Limited
2.	Date of incorporation of corporate debtor	9th July 1991
3.	Authority under which corporate debtor is incorporated / registered	ROC- Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101WB1991PLC052250
5.	Address of the registered office and principal office (if any) of corporate debtor	5 Gorky Terrace, 2nd Floor, Kolkata, West Bengal, India-- 700017
6.	Insolvency commencement date in respect of corporate debtor	24th October 2024. Subsequently, the Hon'ble NCLAT in Company Appeal (AT) (Insolvency) No 2018 of 2024 passed an order directing that no further steps shall be taken in pursuance of the admission Order dated 29.10.2024. Ultimately, vide order dated 29.08.2025 appeal has been dismissed and proceedings before the Ld. NCLT, Kolkata Bench has been revived.
7.	Estimated date of closure of insolvency resolution process	20th February 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Aditya Kumar Tibrewal IBBI/IPA-001/IP-P00743/2017-2018/ 11249
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Nicco House, 1st Floor, 2 Hare Street, Room No. 29, Kolkata -700001 adityatibre@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Nicco House, 1st Floor, 2 Hare Street, Room No. 29, Kolkata -700001 Email - cirp.citystar@gmail.com
11.	Last date for submission of claims	9th September 2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a)Relevant Forms and (b)Details of authorized representatives are available at:	(a) Relevant Forms may be downloaded from the following web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Citystar Infrastructures Limited on 24th October, 2024.
The creditors of Citystar Infrastructures Limited , were called upon to submit their claims with proof on or before 7th November 2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. Subsequently, the Hon'ble NCLAT in Company Appeal (AT) (Insolvency) No 2018 of 2024 passed an order directing that no further steps shall be taken in pursuance of the admission Order dated 29.10.2024. Ultimately , vide order dated 29.08.2025 appeal has been dismissed and proceedings before the Ld. NCLT, Kolkata Bench has been revived.
The creditors of Citystar Infrastructures Limited , are hereby called upon again to submit their claims with proof on or before 9th September 2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.
Submission of false or misleading proofs of claim shall attract penalties.

Date: 03/09/2025
Place: Kolkata

Aditya Kumar Tibrewal
Interim Resolution Professional
IBBI/IPA-001/IP-P00743/2017-2018/11249

TATA PLAY FIBER

Dear Customers, We at Tata Play Broadband Private Limited ('TPBB') are committed to provide you with the best possible service. In case the services are unsatisfactory or you have any queries, you may contact us as under:

- Write to us at **care@tataplayfiber.com**
- TPBB Customer Care Number: **1-800-120-7777 (24x7 toll-free).** Remember to take the docket/ complaint number of your complaint/ query.
- If you find our response unsatisfactory or your complaint unaddressed, you may appeal to Mr. Surjeet Mahapatro (Appellate Authority) Email: **appellateauthority@tataplayfiber.com** or call: **7982616399 (9:30 am to 6:30 pm, Mon-Friday).**
- Log on to **https://myaccount.tataplayfiber.com/Selfcare/** to access the status in the -Web-based Complaint Monitoring System.
- We urge you to make all payments online mode only, strictly on the Tata Play Fiber App or Tata Play self-care portal. Tata Play Fiber / TPBB does not accept any payments, recharge or installation charges in cash or a third party link and TPBB shall not be responsible for any wrong payments or fraudulent activity or losses caused to customer due to any unauthorised third party link.

For all other terms & conditions, please visit **www.tataplayfiber.com**
Registered Office: Unit 306, 3rd Floor, Windsor, Off C.S.T. Road, Kalina, Santacruz (East), Mumbai 400098 CIN U64204MH2015PTC267808

TATA and TATA PLAY FIBER are trademarks of Tata Sons Private Limited. Used under License by Tata Play Broadband Private Limited.

SURAJ PRODUCTS LIMITED

CIN-L26942OR1991PLC002865
Regd. Off: Vill: Barpali, PO: Kesarmal, Rajgangpur, Dist-Sundargarh, Odisha-770017
Email Id: suproduct@gmail.com, Website: www.surajproducts.com

NOTICE OF AGM, BOOK CLOSURE, E-VOTING DETAIL AND DIVIDEND

NOTICE is hereby given that the 34th Annual General Meeting of Suraj Products Limited will be held **on Friday, the 26th day of September, 2025 at 4:00 PM at the Registered Office of the Company situated at Vill: Barpali, Po-Kesramal, Rajgangpur, Dist-Sundargarh, Odisha-770017** to transact the business set out in the Notice of 34th Annual General Meeting. The same is available on the website of the Company viz. www.surajproducts.com and on the website of NSDL www.evoting.nsdl.com.
In compliance with the MCA and SEBI Circulars, Notice of 34th AGM and Annual Report are being sent through electronic mode only to such members whose e-mail addresses are registered with their respective Depository Participants (DPs) or the Company's Registrar and Share Transfer Agent (RTA) viz. M/s. MCS Share Transfer Agent Limited. In compliance with the SEBI Circular, no physical copies of AGM documents will be sent to any members.
Pursuant to section 91 of the Companies Act, 2013 and Regulation 42 of the Listing Regulations, the Register of Members shall be closed from **Saturday, 20th September, 2025 to Friday, 26th September, 2025 (both days inclusive)** for the purpose of the AGM and payment of dividend for the financial year 2024-25 if declared by the members at AGM.
In compliance with Section 108 of the Companies Act, 2013, read with Rule 20 of the Companies (Management and Administration) Rules, 2014 as amended from time to time and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company has provided e-voting facility to its members to cast their votes electronically, on all the resolutions set forth in the Notice of the 34th AGM. The Company has engaged the service of NSDL for providing E-voting facility.
All the member are hereby informed that:

i. The cut-off date for determining the eligibility to vote through electronic means shall be **Friday 19th September, 2025.**
ii. The remote e-voting shall commence **Tuesday 23rd September, 2025 (9:00 AM) and shall end on Thursday 25th September, 2025 (5: 00 PM).** The remote e-Voting module shall be disabled by NSDL for voting thereafter.
iii. The members who have cast their vote by remote e-voting prior to the meeting may also attend the meeting but shall not be entitled to cast their vote again during the AGM.
iv. Mr. L.N.Panda, Company secretary, Rourkela has been appointed as the scrutinizer for the e-voting process. The results declared along with the Scrutinizer's Report shall be on the Company's website www.surajproducts.com and also be communicated to Stock Exchanges.
v. In case of queries or grievances pertaining to e-voting procedure, members may refer the FAQ and e-voting manual available at www.evoting.nsdl.com or write an email to evoting@nsdl.co.in

Board of Directors of Suraj Products Limited at their meeting held on 17th May 2025 inter alia, has recommended the payment of Final Dividend @ 2.10/-per equity share having face value of Rs. 10/- each for the FY 2024-25 subject to the approval of the shareholders at the 34th AGM of Suraj Products Limited. The dividend, as declared by the Board will be paid to shareholders holding equity shares of the Company, either in electronic or in Physical form as on Friday, 19th September 2025,i.e,Record Date. Dividend payments are subject to tax deduction at source, and the Company will be required to deduct tax at source (TDS) at the prescribed rates. To enable the Company to determine the appropriate TDS rate, members are requested to submit the relevant documents as specified in the Notice of the AGM.

- Manner of registering/ updating e-mail addresses and Bank Details:
- Members holding shares in dematerialized mode and who have not registered their e-mail addresses are requested to register their e-mail addresses and mobile numbers with their respective DPs to enable the Company/RTA to mail the Annual Report in future.
- Members holdings shares in physical mode, who have not updated their e-mail addresses and Bank details with the Company/ RTA are requested to update their e-mail addresses & Bank details by writing to the Company/ RTA at companysecretary@surajproducts.com or at mcssta@rediffmail.com along with the scanned signed copy of the request letter providing their e-mail address, mobile number along with self-attested

Nicco Parks & Resorts Limited

CIN: L92419WB1989PLC046487
Registered. office: 'Jheel Meel', Sector IV, Salt Lake City, Kolkata - 700106
Tel: (033) 65215528/5518/5504
Website: www.niccoparks.com, E-mail: niccopark@niccoparks.com

Notice is hereby given, that **the 36th Annual General Meeting (the "AGM")** of **Nicco Parks & Resorts Limited (the "Company")** is scheduled to be held on **Wednesday, September 24, 2025 at 3:00 P.M. IST through Video Conferencing ("VC") or Other Audio-Visual Means ("OAVM")** to transact the businesses as set out in the Notice convening the Meeting (the "Notice")
This method of conducting the AGM is in compliance with the applicable provisions of the Companies Act, 2013 (the **'Act'**) and the Rules made thereunder, read with General Circulars, issued by the Ministry of Corporate Affairs (**'MCA'**) (collectively referred to as **'MCA Circulars'**) and Circular dated no. SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated October 3, 2024 issued by the Securities and Exchange Board of India (**'SEBI'**). In

Aajkal

ফর্ম 'এ'

প্রকাশ্য বিজ্ঞপ্তি

[ইনসলভেন্সি অ্যান্ড ব্যাঙ্করাপসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রোসেস ফর কর্পোরেট পার্সনস) রেগুলেশনস, ২০১৬–এর রেগুলেশন ৬ অধীনে]

সিটিস্টার ইনফ্রাস্ট্রাকচারস লিমিটেড এর ঋণদাতাগণের অবগতির জন্য

দরকারি তথ্যাবলি

১.	কর্পোরেট দেনাদারের নাম	সিটিস্টার ইনফ্রাস্ট্রাকচারস লিমিটেড
২.	কর্পোরেট ঋণগ্রহীতার অন্তর্ভুক্তির তারিখ	৯ জুলাই ১৯৯১
৩.	কর্পোরেট ঋণগ্রহীতা যে কর্তৃপক্ষের অধীনে অন্তর্ভুক্ত/নিবন্ধিত	আরওসি-কলকাতা
৪.	কর্পোরেট ঋণগ্রহীতার কর্পোরেট পরিচয় নম্বর / সীমিত দায় সনাক্তকরণ নম্বর	U70101WB1991PLC052250
৫.	কর্পোরেট ঋণগ্রহীতার নিবন্ধিত অফিস এবং প্রধান অফিসের ঠিকানা (যদি থাকে)	৫ গোর্কি টেরেস, ৩য় তলা, কলকাতা, পশ্চিমবঙ্গ, ভারত ৭০০০১৭
৬.	কর্পোরেট ঋণগ্রহীতার ক্ষেত্রে ইনসলভেন্সি শুরুর তারিখ	২৪ অক্টোবর ২০২৪। পরবর্তীতে, মাননীয় এনসিএলএটি কোম্পানি আপিল (এটি) (ইনসলভেন্সি) নং ২০১৮ অফ ২০২৪ একটি আদেশ জারি করে নির্দেশ দেয় যে ২৯.১০.২০২৪ তারিখের ভর্তি আদেশ অনুসারে আর কোনও পদক্ষেপ নেওয়া হবে না। পরিশেষে, ২৯.০৮.২০২৫ তারিখের আদেশ অনুসারে আপিল খারিজ করা হয়েছে এবং মান্য এনসিএলটি, কলকাতা বেঞ্চের সামনে কার্যক্রম ফের শুরু করা হয়েছে।
৭.	দেউলিয়া নিষ্পত্তি প্রক্রিয়া বন্ধ হওয়ার আনুমানিক তারিখ	২০ ফেব্রুয়ারী ২০২৬
৮.	অন্তর্বর্তীকালীন রেজোলিউশন পেশাদার হিসেবে কর্মরত ইনসলভেন্সি পেশাদারের নাম এবং নিবন্ধন নম্বর	আদিত্য কুমার টিব্রেওয়াল IBBI/IPA-001/IP-P00743/2017-2018/11249
৯.	বোর্ডে নিবন্ধিত অন্তর্বর্তীকালীন সমাধান পেশাদারের ঠিকানা এবং ই-মেল	নিকো হাউস, ২য় তলা, ২ হেয়ার স্ট্রিট, রুম নং ২৯, কলকাতা -৭০০০০১। adityatibre@gmail.com
১০.	অন্তর্বর্তীকালীন রেজোলিউশন পেশাদারের সঙ্গে যোগাযোগের ঠিকানা এবং ই-মেল	নিক্কো হাউস, ২য় তলা, ২ হেয়ার স্ট্রিট, রুম নং ২৯, কলকাতা -৭০০০০১ ই মেল- cirp.citystar@gmail.com
১১.	দাবি জমা দেওয়ার শেষ তারিখ	৯ সেপ্টেম্বর ২০২৫
১২.	ধারা ২১-এর উপ-ধারা (৬ক) এর ধারা (খ) এর অধীনে, অন্তর্বর্তীকালীন রেজোলিউশন পেশাদার দ্বারা নির্ধারিত ঋণদাতাদের শ্রেণী, যদি থাকে	প্রযোজ্য নয়
১৩.	একটি শ্রেণীতে ঋণদাতাদের অনুমোদিত প্রতিনিধি হিসেবে কাজ করার জন্য চিহ্নিত দেউলিয়া পেশাদারদের নাম (প্রতিটি শ্রেণীর জন্য তিনটি নাম)	প্রযোজ্য নয়
১৪.	(ক) প্রাসঙ্গিক ফর্ম এবং (খ) অনুমোদিত প্রতিনিধিদের বিবরণ এখানে পাওয়া যাবে:	(ক) প্রাসঙ্গিক ফর্মগুলি নিম্নলিখিত ওয়েব লিঙ্ক থেকে ডাউনলোড করা যেতে পারে: https://ibbi.gov.in/en/home/downloads (খ) প্রযোজ্য নয়

এতদ্বারা বিজ্ঞপ্তি দেওয়া হচ্ছে যে, ন্যাশনাল কোম্পানি ল ট্রাইব্যুনাল ২৪ অক্টোবর, ২০২৪ তারিখে **সিটিস্টার ইনফ্রাস্ট্রাকচারস লিমিটেডের** কর্পোরেট ইনসলভেন্সি নিষ্পত্তি প্রক্রিয়া শুরু করার নির্দেশ দিয়েছে।

সিটিস্টার ইনফ্রাস্ট্রাকচারস লিমিটেডের ঋণদাতাদের ৭ নভেম্বর ২০২৪ তারিখে বা তার আগে প্রমাণ সহ তাদের দাবি জমা দেওয়ার জন্য বলা হয়েছিল, দফা নং ১০ এ উল্লিখিত ঠিকানায় অন্তর্বর্তীকালীন রেজোলিউশন পেশাদারের কাছে। পরবর্তীকালে, মাননীয় এনসিএলএটি ইন **কোম্পানি আপিল (এটি) (ইনসলভেন্সি)** নং ২০১৮ অফ ২০২৪ একটি আদেশ জারি করে নির্দেশ দেয় যে ২৯.১০.২০২৪ তারিখের ভর্তি আদেশ অনুসরণে আর কোনও পদক্ষেপ নেওয়া হবে না। **পরিশেষে, ২৯.০৮.২০২৫ তারিখের আদেশের মাধ্যমে আপিল খারিজ করা হয়েছে এবং মাননীয় এনসিএলটি, কলকাতা বেঞ্চের সামনে কার্যক্রম পুনরুজ্জীবিত করা হয়েছে।**

সিটিস্টার ইনফ্রাস্ট্রাকচারস লিমিটেডের ঋণদাতাদের, ৯ সেপ্টেম্বর ২০২৫ তারিখে বা তার আগে প্রমাণ সহ তাদের দাবি ১০ নম্বরে উল্লিখিত ঠিকানায় অন্তর্বর্তীকালীন রেজোলিউশন পেশাদারের কাছে জমা দেওয়ার জন্য পুনরায় আহ্বান জানানো হচ্ছে।

আর্থিক ঋণদাতারা কেবল ইলেকট্রনিক মাধ্যমে প্রমাণ সহ তাদের দাবি জমা দেবেন। অন্যান্য সমস্ত ঋণদাতারা ব্যক্তিগতভাবে, ডাকযোগে বা ইলেকট্রনিক মাধ্যমে প্রমাণ সহ দাবি জমা দিতে পারবেন।

ফর্ম সিএ-তে ১২ নংয়ে তালিকাভুক্ত একটি শ্রেণীর একজন আর্থিক পাওনাদারকে ১৩ নংয়ে তালিকাভুক্ত তিনজন ইনসলভেন্সি পেশাদারের মধ্যে থেকে অনুমোদিত প্রতিনিধি হিসেবে কাজ করার জন্য তার পছন্দেরটি নির্দেশ করতে হবে [প্রযোজ্য নয়]।

দাবির মিথ্যা বা বিভ্রান্তিকর প্রমাণ জমা দিলে জরিমানা হতে পারে।

আদিত্য কুমার টিব্রেওয়াল
অন্তর্বর্তীকালীন রেজোলিউশন পেশাদার
IBBI/IPA-001/IP-P00743/2017-2018/11249

তারিখ: ০৩.০৯.২০২৫
স্থান: কলকাতা

AXIS BANK

অ্যাক্সিস ব্যাঙ্ক লিমিটেড

স্ট্রাকচার্ড অ্যাসেটস গ্রুপ- ইস্ট, ১, শেক্সপিয়র সরণি, পঞ্চম তল, কলকাতা-৭০০ ০৭১। ফোন: ০৩৩-৬৬২৭ ২০৪৩

স্থাবর সম্পত্তি বিক্রয়ের জন্য বিক্রয় বিজ্ঞপ্তি

সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২ সহ পঠনীয় সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২–এর অধীনে ই নিলাম বিক্রয় বিজ্ঞপ্তি

যেহেতু, অ্যাক্সিস ব্যাঙ্ক লিমিটেডের অনুমোদিত অফিসার সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২–এর রুল ৩ সহ পঠনীয় সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২–এর ১৩(১২) অধীনে ক্ষমতা প্রয়োগ করে ১৮.০৪.২০১৯ তারিখে ঋণগ্রহীতা/বন্ধক/জামিনদারদেরকে উক্ত নোটিশে উল্লিখিত সুদ সহ অর্থ পরিশোধের আহ্বান জানিয়ে দাবি বিজ্ঞপ্তি জারি করেছেন।

ঋণগ্রহীতা/বন্ধক/জামিনদাররা নিম্নোক্ত পরিমাণ অর্থ পরিশোধ করতে ব্যর্থ হওয়ায়, জনসাধারণ এবং বিশেষ করে ঋণগ্রহীতা এবং জামিনদারদের এই বিজ্ঞপ্তি দেওয়া হচ্ছে যে, **অ্যাক্সিস ব্যাঙ্ক লিমিটেডের (সুরক্ষিত পাওনাদার)** কাছে বন্ধক রাখা নীচে বর্ণিত স্থাবর সম্পত্তি, যার বাস্তবিক দখল অ্যাক্সিস ব্যাঙ্ক লিমিটেডের অনুমোদিত অফিসার কর্তৃক গৃহীত হয়েছে, তা সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২ এর অধীনে **'যেমন আছে যেখানে আছে, যেমন আছে যা আছে এবং যা কিছু আছে'** ভিত্তিতে ২৬.০৯.২০২৫ তারিখে ব্যাঙ্কের পাওনা আদায়ের জন্য নীচে উল্লিখিত দরপত্র/বিড আহ্বানের মাধ্যমে বিক্রি করা হবে।

ঋণগ্রহীতা/জামিনদারের নাম এবং ঠিকানা	ক) বিজ্ঞপ্তির তারিখে বকেয়া অর্থাঙ্ক খ) দাবি বিজ্ঞপ্তির তারিখ গ) দখলের তারিখ (প্রতীকী)
১. মিঃ অমিত বিশ্বাস, পিতা নির্মলেন্দু বিশ্বাস ২. মিসেস পুতুল বিশ্বাস, স্বামী নির্মলেন্দু বিশ্বাস ৩. মিসেস ডালিয়া বৈরাগী বিশ্বাস, পিতা নির্মলেন্দু বিশ্বাস **সকলের ঠিকানা :** জয়কৃষ্ণপুর, সেনাডাঙা, উত্তর ২৪ পরগনা-৭৪৩২৭২।	ক) ₹২০,২৪,০৯৫/–, লোন অ্যাকাউন্ট নং ৯২১০৩০০১০৪৯৭৪৭৫–এর প্রেক্ষিতে ১০.০৫.২০২৪ অনুযায়ী বকেয়া (এর মধ্যে ০১.১১.২০২২ অবধি সুদ ধরা আছে) এবং ₹৬০,৯৮৫.৮১/–, লোন অ্যাকাউন্ট নং ৯২১০৩০০১০৪৯৭৪৯১–এর প্রেক্ষিতে ১০.০৫.২০২৪ অনুযায়ী বকেয়া (এর মধ্যে ০১.১১.২০২২ অবধি সুদ ধরা আছে) খ) ১৬.০৫.২০২৪ গ) ০২.০৯.২০২৫ (প্রতীকী)

স্থাবর সম্পত্তির বিবরণ

কমবেশি ৩ ডেসিমেল জমির সমগ্র ও অবিচ্ছেদ্য অংশ, মৌজা–জয়কৃষ্ণপুর, জে এল নং ২৫, এল আর খতিয়ান নং ২৫৪ (পুরাতন খতিয়ান নং ৪৬), আর এস এবং এল আর প্লট নং ৯১, থানা অশোকনগর, ভূরকুণ্ড গ্রাম পঞ্চায়েতের অধীন, জেলা উত্তর ২৪ পরগনা, তার উপর বিল্ডিং এবং কাঠামো সহ। চৌহদ্দি: উত্তর–৮ ফুট চওড়া রাস্তা; দক্ষিণ–ডালিয়া বিশ্বাস এবং অন্যদের জমির সম্পত্তি; পূর্ব–ডালিয়া বিশ্বাস এবং অন্যদের জমির সম্পত্তি; পশ্চিম–সুবল মালাকার এবং অন্যদের জমির সম্পত্তি

ঋণগ্রহীতা/জামিনদারের নাম এবং ঠিকানা	ক) বিজ্ঞপ্তির তারিখে বকেয়া অর্থাঙ্ক খ) দাবি বিজ্ঞপ্তির তারিখ গ) দখলের তারিখ (প্রতীকী)
১. মিঃ রণজিৎ দাস, পিতা গৌরাঙ্গ দাস ২. মিঃ জগবন্ধু দাস, পিতা গৌরাঙ্গ দাস ৩. মিঃ গৌরাঙ্গ দাস, পিতা নিশিকান্ত দাস **সকলের ঠিকানা :** ঝিকরা পূর্বপাড়া, দিঘলগ্রাম, হরিণঘাটা, নদিয়া-৭৪১২৫৭।	ক) ₹৬,৫৭,৩৮২.৮০/–, লোন অ্যাকাউন্ট নং ৯১৮০৩০০৯১৪৬৩৮১৯–এর প্রেক্ষিতে ১০.০৫.২০২৪ অনুযায়ী বকেয়া (এর মধ্যে ০১.১১.২০২৩ অবধি সুদ ধরা আছে) এবং ₹১,১৫,৮৪৬.৪৭/–, লোন অ্যাকাউন্ট নং ৯১৮০৩০০৯১৪৬৩৮৪৮–এর প্রেক্ষিতে ১০.০৫.২০২৪ অনুযায়ী বকেয়া (এর মধ্যে ০১.১১.২০২৩ অবধি সুদ ধরা আছে) খ) ১৫.০৫.২০২৪ গ) ০২.০৯.২০২৫ (প্রতীকী)

স্থাবর সম্পত্তির বিবরণ

কমবেশি ২২ ডেসিমেল জমির সমগ্র ও অবিচ্ছেদ্য অংশ, মৌজা–ঝিকরা, জে এল নং ৮৮, এল আর খতিয়ান নং ১৮০৫,

---

মতিলাল নেহেরু ন্যাশনাল ইনস্টিটিউট অফ টেকনোলজি এলাহাবাদ প্রয়াগরাজ-২১১০০৪, ভারত

টিএন্ডপি এবং তৃতীয় সেলে অধ্যাপক পদের জন্য বিজ্ঞাপন

বিজ্ঞাপন নং ০৯/২০২৫, তারিখ ২৫ আগস্ট, ২০২৫

ইনস্টিটিউটের প্রশিক্ষণ ও স্থান নির্ধারণ এবং ইনস্টিটিউট ইন্ডাস্ট্রি ইন্টারঅ্যাকশন (III) সেলে অধ্যাপক পদের জন্য অনলাইনে আবেদনপত্র আহ্বান করা হচ্ছে। আরও বিস্তারিত জানতে এবং অনলাইনে আবেদন জমা দেওয়ার জন্য, অনুগ্রহ করে ইনস্টিটিউটের ওয়েবসাইটটি দেখুন

http://www.mnnit.ac.in

চেয়ারপারসন, ACOFAR

cbc21306/12/0003/2526

AAJKAAL 03.09.2025 Kolkata Siliguri

AXIS BANK

অ্যাক্সিস ব্যাঙ্ক লিমিটেড

এসি মার্কেট বিল্ডিং, চতুর্থ তল,
১, শেক্সপিয়র সরণি, কলকাতা–৭০০০৭১

পরিশিষ্ট IV [রুল ৮(১) দ্রষ্টব্য]
দখল বিজ্ঞপ্তি (স্থাবর সম্পত্তির জন্য)

যেহেতু, অ্যাক্সিস ব্যাঙ্ক লিমিটেড–এর অনুমোদিত আধিকারিক হিসেবে নিম্নস্বাক্ষরকারী সিকিউরিটি ইন্টারেস্ট (এনফোর্সমেন্ট) রুলস, ২০০২–এর রুল ৩–সহ পঠনীয় সিকিউরিটাইজেশন অ্যান্ড রিকনস্ট্রাকশন অফ ফিনান্সিয়াল অ্যাসেটস অ্যান্ড এনফোর্সমেন্ট অফ সিকিউরিটি ইন্টারেস্ট অ্যাক্ট, ২০০২–এর ১৩(১২) ধারাধীনে অর্পিত ক্ষমতাবলে নিম্নলিখিত ঋণগ্রহীতা(গণ)/ সহ–ঋণগ্রহীতা(গণ)/ জামিনদার(গণ)–এর প্রতি দাবি বিজ্ঞপ্তি জারি করেছিলেন যার মাধ্যমে উক্ত বিজ্ঞপ্তির তারিখ থেকে ৬০ দিনের মধ্যে ওই বিজ্ঞপ্তিতে উল্লিখিত অর্থাঙ্ক, চুক্তিমাফিক হারে ভবিষ্যতের সুদ, জরিমানা সুদ, চার্জ, মাশুল ইত্যাদি আদায় দেওয়ার জন্য তাঁদের প্রতি আহ্বান জানানো হয়েছিল।

উক্ত ঋণগ্রহীতা(গণ)/ সহ–ঋণগ্রহীতা(গণ)/ জামিনদার(গণ) বিজ্ঞপ্তিতে দাবিকৃত অর্থাঙ্ক আদায় দিতে ব্যর্থ হওয়ায় এতদ্দ্বারা বিশেষত ওই ঋণগ্রহীতা(গণ)/ সহ–ঋণগ্রহীতা(গণ)/ জামিনদার(গণ) এবং জনসাধারণের জ্ঞাতার্থে জানানো যাচ্ছে যে, নিম্নস্বাক্ষরকারী উক্ত রুলসমূহের রুল নং ৮–সহ পঠনীয় উক্ত অ্যাক্টের ১৩(৪) নং ধারাধীনে অর্পিত ক্ষমতাবলে এখানে নীচে লেখা তারিখে নিম্নবর্ণিত বর্ণিত সম্পত্তির দখল নিয়েছেন।

বিশেষত সংশ্লিষ্ট ঋণগ্রহীতা(গণ)/ সহ–ঋণগ্রহীতা(গণ)/ জামিনদার(গণ) এবং জনসাধারণকে এতদ্দ্বারা নিম্নোক্ত সম্পত্তি নিয়ে কোনও প্রকার লেনদেন না করার জন্য সতর্ক করা হচ্ছে এবং উক্ত সম্পত্তি নিয়ে যে কোনও প্রকার লেনদেন ওই বিজ্ঞপ্তিতে উল্লিখিত অর্থাঙ্ক, তৎসহ দাবি বিজ্ঞপ্তির তারিখ থেকে সুদ, জরিমানা সুদ, চার্জ, মাশুল ইত্যাদির প্রেক্ষিতে অ্যাক্সিস ব্যাঙ্ক লিমিটেড–এর প্রতি দায় সাপেক্ষ হবে।

সুরক্ষিত পরিসম্পদ ছাড়িয়ে নিতে প্রাপ্য সময়সীমা সম্পর্কে সারফায়েসি অ্যাক্ট, ২০০২–এর ১৩ নং ধারার (৮) নং উপধারার সংস্থানগুলির প্রতি সংশ্লিষ্ট ঋণগ্রহীতার মনোযোগ আকর্ষণ করা হচ্ছে।

ঋণগ্রহীতা/জামিনদারের নাম এবং ঠিকানা	ক) বিজ্ঞপ্তির তারিখে বকেয়া অর্থাঙ্ক খ) দাবি বিজ্ঞপ্তির তারিখ গ) দখলের তারিখ (প্রতীকী)
১. মিঃ অমিত বিশ্বাস, পিতা নির্মলেন্দু বিশ্বাস ২. মিসেস পুতুল বিশ্বাস, স্বামী নির্মলেন্দু বিশ্বাস ৩. মিসেস ডালিয়া বৈরাগী বিশ্বাস, পিতা নির্মলেন্দু বিশ্বাস **সকলের ঠিকানা :** জয়কৃষ্ণপুর, সেনাডাঙা, উত্তর ২৪ পরগনা–৭৪৩২৭২।	ক) ₹২০,২৪,০৯৫/–, লোন অ্যাকাউন্ট নং ৯২১০৩০০১০৪৯৭৪৭৫–এর প্রেক্ষিতে ১০.০৫.২০২৪ অনুযায়ী বকেয়া (এর মধ্যে ০১.১১.২০২২ অবধি সুদ ধরা আছে) এবং ₹৬০,৯৮৫.৮১/–, লোন অ্যাকাউন্ট নং ৯২১০৩০০১০৪৯৭৪৯১–এর প্রেক্ষিতে ১০.০৫.২০২৪ অনুযায়ী বকেয়া (এর মধ্যে ০১.১১.২০২২ অবধি সুদ ধরা আছে) খ) ১৬.০৫.২০২৪ গ) ০২.০৯.২০২৫ (প্রতীকী)

স্থাবর সম্পত্তির বিবরণ

কমবেশি ৩ ডেসিমেল জমির সমগ্র ও অবিচ্ছেদ্য অংশ, মৌজা–জয়কৃষ্ণপুর, জে এল নং ২৫, এল আর খতিয়ান নং ২৫৪ (পুরাতন খতিয়ান নং ৪৬), আর এস এবং এল আর প্লট নং ৯১, থানা অশোকনগর, ভূরকুণ্ড গ্রাম পঞ্চায়েতের অধীন, জেলা উত্তর ২৪ পরগনা, তার উপর বিল্ডিং এবং কাঠামো সহ। চৌহদ্দি: উত্তর–৮ ফুট চওড়া রাস্তা; দক্ষিণ–ডালিয়া বিশ্বাস এবং অন্যদের জমির সম্পত্তি; পূর্ব–ডালিয়া বিশ্বাস এবং অন্যদের জমির সম্পত্তি; পশ্চিম–সুবল মালাকার এবং অন্যদের জমির সম্পত্তি

ঋণগ্রহীতা/জামিনদারের নাম এবং ঠিকানা	ক) বিজ্ঞপ্তির তারিখে বকেয়া অর্থাঙ্ক খ) দাবি বিজ্ঞপ্তির তারিখ গ) দখলের তারিখ (প্রতীকী)
১. মিঃ রণজিৎ দাস, পিতা গৌরাঙ্গ দাস ২. মিঃ জগবন্ধু দাস, পিতা গৌরাঙ্গ দাস ৩. মিঃ গৌরাঙ্গ দাস, পিতা নিশিকান্ত দাস **সকলের ঠিকানা :** ঝিকরা পূর্বপাড়া, দিঘলগ্রাম, হরিণঘাটা, নদিয়া–৭৪১২৫৭।	ক) ₹৬,৫৭,৩৮২.৮০/–, লোন অ্যাকাউন্ট নং ৯১৮০৩০০৯১৪৬৩৮১৯–এর প্রেক্ষিতে ১০.০৫.২০২৪ অনুযায়ী বকেয়া (এর মধ্যে ০১.১১.২০২৩ অবধি সুদ ধরা আছে) এবং ₹১,১৫,৮৪৬.৪৭/–, লোন অ্যাকাউন্ট নং ৯১৮০৩০০৯১৪৬৩৮৪৮–এর প্রেক্ষিতে ১০.০৫.২০২৪ অনুযায়ী বকেয়া (এর মধ্যে ০১.১১.২০২৩ অবধি সুদ ধরা আছে) খ) ১৫.০৫.২০২৪ গ) ০২.০৯.২০২৫ (প্রতীকী)

স্থাবর সম্পত্তির বিবরণ

কমবেশি ২২ ডেসিমেল জমির সমগ্র ও অবিচ্ছেদ্য অংশ, মৌজা–ঝিকরা, জে এল নং ৮৮, এল আর খতিয়ান নং ১৮০৫,